CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

U.A. No. 272 of 1997.

Friday this the 21st February 1997.

COR AM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Mr. E.M. Thomas, Sub Divisional Engineer (Officiating), Microwave Survey, Telecommunication, Ernakulam, Kochi-16.

... Applicant

(By Advocate Shri T.A. Rajan)

Vs.

- Union of India represented by the Secretary, Ministry of Communication, New Delhi.
- The Chairman, Telecom Commission, Sanchar Bhavan, New Delhi.
- The Chief General Manager,
 Southern Project Circle,
 Telecommunication, Madras-105.
- 4. The Chief General Manager, Telecom Circle, Kerala, Thiruvananthapuram.

Respondents.

(By Advocate Shri MHJ David J, ACGSC (represented)

The application having been beard on 21st February, 1997 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant is that the respondents have promoted the juniors of the applicant who, passed the Departmental qualifying Examination along with him at a time when the applicant was serving on deputation at Telecommunication Consultants India Ltd.,

(TCIL for short) and that when he came back he made

representation which has so far not been disposed of.

Therefore, the applicant has filed this application for the following reliefs:

- "i) to direct the respondents to pass orders promoting the applicant in the Telecom Engineering Service Group-8 with effect from 3.6.1994 under the 4th respondent,
- ii) to issue a declaration that the applicant: is entitled for promotion in the Telecom
 Engineering Service Group-B with effect from 3.6.1994 in Kerala Circle:
- iii) To issue appropriate directions directing the 2nd respondent to consider Annexure-A3 to A5 and pass appropriate orders; and
 - iv) to grant such other further reliefs that this Hon'ble Tribunal may deem fit and proper."
- 2. Shri James Kurien, Standing Counsel appearing for respondents states that the respondents will consider the A-3 to A-5 representations and give the applicant a reasoned order within a period to be stipulated by the Tribunal and the application may be disposed of with a direction to the respondents. Learned counsel for applicant states that the applicant is satisfied if the respondents are directed to do so.
- In the result, the application is admitted and disposed of with a direction to respondents to consider the claim of the applicant projected in the representations A3 to A5, in the light of the Rules and Instructions and to pass a speaking order within a period of two months from the date of receipt of the copy of this order.

Application is disposed of as above. No costs.

Dated, the 21st February, 1997.

P.V. VENKATÄKRISHNAN ADMINISTRATIVE MEMBER

AV HARIDASAN VICE CHAIRMAN